# MANIPUR GAZETTE

**E X T R A O R D I N A R Y**
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**OFFICE OF THE**
**MAYANG IMPHAL MUNICIPAL COUNCIL**
**MAYANG IMPHAL: MANIPUR**

**N O T I F I C A T I O N**

Mayang Imphal, the 15th December, 2025

**No. 4/11/BBL2025-MIMC**: Whereas, the Draft **"Mayang Imphal Municipal Council Building Bye-Laws, 2025"** was notified by the Council vide Notification of even no. dated 04.12.2025 for adoption of **"The Model Manipur Unified Building Bye-laws, 2024"** as the **"Mayang Imphal Municipal Council Building Bye-Laws, 2025"** and the same was published in the Manipur Gazette, Extraordinary No. 220 dated 09.12.2025 thereby inviting objection(s) or suggestion(s) from the general public within 7 (seven) days from the date of publication of the said Notification in the Official Gazette of Manipur;

And, whereas, no objection(s) or suggestion(s) have been received by the office of the Mayang Imphal Municipal Council to the said draft Bye-Laws within the stipulated period;

Now, therefore, in pursuance of Section 212 of the Manipur Municipalities Act, 1994, the Draft, **"Mayang Imphal Municipal Council Building Bye-Laws, 2025"** is hereby published in the Manipur Gazette Extraordinary as the **"Mayang Imphal Municipal Council Building Bye-Laws, 2025"** and the same is also hereby published for general information as ANNEXURE.

The ANNEXURE will be available at the official website **https://tpmanipur.mn.gov.in** of the Town Planning Department, Manipur.

**N. ANITA DEVI,**
Sr. Chief Executive Officer,
Mayang Imphal Municipal Council, Manipur.

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